

**GOVERNMENT OF INDIA**  
**MINISTRY OF WOMEN AND CHILD DEVELOPMENT**  
**RAJYA SABHA**  
**QUESTION NO 21.12.2009**  
**ANSWERED ON**  
**FORMATION OF STATE COMMISSION FOR PROTECTION OF CHILD RIGHTS**

3544

Dr. T. Subbarami Reddy

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state :-

- (a) whether her Ministry is not happy with the State Governments for not forming State Commissions for Protection of Child Rights for more than four years since the National Commission for Protection of Child Rights Act, was passed in 2005;
- (b) If so, whether under section 17, the States have been asked to form Commissions for Protection of Child Rights;
- (c) if so, whether the State Commissions would function under the State Governments; and
- (d) the reasons therefore and whether Government has taken a view and has asked the State Governments to take immediate measures in implementing the Act?

**ANSWER**

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT

(SHRIMATI KRISHNA TIRATH)

(a), (b), (c) & (d): The Commissions for Protection of Child Rights Act, 2005 prescribes under Section 17 that a State Government may constitute a body to be known as the State Commission for Protection of Child Rights. So far the State Commissions have been set up in Delhi, Goa, Maharashtra, Karnataka and Sikkim. The Ministry of Women and Child Development has been requesting the State Governments and UT Administrations from time to time to set up State Commissions for Protection of Child Rights as provided under the Act. Necessary action is being taken by other State Governments to set up the State Commissions.